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WP-14443-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 12th OF MAY, 2026

WRIT PETITION No. 14443 of 2026

RAMAN GOTHI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Sanjay Sanyal - Advocate for petitioner.

*Shri H.S. Ruprah - Additional Advocate General with Shri Vivek Sharma - Deputy
Advocate General for respondents/State.*

Ms. Preeti Pathak - Advocate for respondent No.3.

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioner has filed the subject Public Interest Litigation contending that the National Emblem installed in Itwari Bazar, Distt. Betul at the crossing is being removed by the Municipal Corporation illegally.

Learned counsel appearing for the Municipal Corporation/respondent No.3 submits that certain construction work is being carried out in the said area. Carefully with proper dignity, the National Emblem already installed is being removed, so that after the construction is carried out, the same shall be replaced at the same location with same honour and dignity.

The statement is taken on record.



In view of the above, the Municipal Corporation is directed to ensure that the National Emblem is re-installed at the location with proper respect and dignity.

Petition is disposed of.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

m/-